

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

33.

CP/24(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES: Sheela Yeshwantrao Chowgule  
Vs  
Chowgule Steamships Limited

SECTION: 130(1) OF THE COMPANIES ACT, 2013.

**ORDER**

1. Mr. Joby Mathew a/w Mr. Aditya Joby i/b Joby Mathew & Associates, Ld. Counsel for the Petitioner present. Adv. Ankita Phadke a/w Rashika Srivastava, Ld. Counsel for R2 present. RoC, Goa, R7 present (VC). Mr. Akash Rebello a/w Mr. Hubab Sayyed and Mr. Nishin Shrikhande i/b Vidhii Partners, Ld. Counsel for R9 present (VC).
2. All the Respondents granted two weeks' time finally for filing reply. If they fail to file reply within two weeks, the right to file reply will be forfeited.
3. List this matter on 27.06.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)